

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MARIGOLD OVERSEAS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MARIGOLD OVERSEAS LIMITED
2.	Date of incorporation of corporate debtor	02/07/2008
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109DL2008PLC180375
5.	Address of the registered office and principal office (if any) of corporate debtor	B-143, First Floor B-6 Market, Preet Vihar New Delhi East Delhi DL 110092 IN
6.	Insolvency commencement date in respect of corporate debtor	20/09/2019 (The IRP downloaded the order on 23/09/19 after office hours)
7.	Estimated date of closure of insolvency resolution process	14/08/2020, 330 days from the commencement of the CIRP
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Kriplani, IBBI/IPA-003/IP-N00009/2016-17/10071
9.	Address and e-mail of the interim resolution professional, as registered with the Board	10/18, 1st Floor, Old Rajinder Nagar, New Delhi, Delhi-110060; ashok.kriplani1956@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	10/18, 1 st Floor, Old Rajinder Nagar, New Delhi, Delhi-110060; marigoldcirp@gmail.com
11.	Last date for submission of claims	07/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/a
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/a
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MARIGOLD OVERSEAS LIMITED on 20/09/2019.

The creditors of MARIGOLD OVERSEAS LIMITED, are hereby called upon to submit their claims with proof on or before 07/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Notice is hereby further given that banks/financial institutions of MARIGOLD OVERSEAS LIMITED are directed to not to debit any further amount from the bank accounts of MARIGOLD OVERSEAS LIMITED without prior authorisation of interim resolution professional.

Notice is hereby also given that officers and managers of MARIGOLD OVERSEAS LIMITED to report to to the interim resolution professional

Name and Signature of Interim Resolution Professional : Ashok Kriplani

Date and Place: : 23/09/2019, New Delhi

